

(A)

CAT/3/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./~~T.A./B.A.~~ No..... 570..... 1996

..... Dhaneswar Mohanty..... Applicant(s)
Versus
..... Union of India..... Respondent(s)

Sr No	Date	Order with Signature
		<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p>
1	8.8.96	<p>Adjourned to 12.8.1996 at the request of made on behalf of Shri H.P.Rath.</p> <p style="text-align: right;">Ganaptha MEMBER (ADMINISTRATIVE)</p>
2.	12.8.96	<p>Heard Shri H.P. Rath learned Counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. The plea in this case is to quash the disciplinary proceedings Annexure-1. These disciplinary proceedings were initiated on 26-11-1991. Annexure-2 shows the sequence of ^{taking} the evidence and about the progress of the enquiry. The applicant (charged officer) was examined on 25-10-96. Thereafter the written brief was filed by the presenting officer and the charged officer submitted his brief on 19.5.95. Learned counsel says that a copy of the enquiry report has been served on the</p>

9.8.96
No-501 - has been
filed!
Fwd
7/8

This may be
placed before
Registers for
registration pl
sby

7/8 H. P. Rath
07.08.96
S. D.

Registrar
S.

For admission
with written
prayers.

7/8 Bench

Serial No. of Order	Date of Order	Order with Signature
		<p>applicant and it is now for the applicant to submit a reply to the enquiry report.</p> <p>Considering the facts and circumstances of the case and after hearing counsel for the applicant as well as counsel for the Respondents, it would be appropriate to dispose of the O.A. by giving a suitable direction to Respondent No.2, the Disciplinary Authority, (Superintendent of Postal Stores, Depot, At/ Po. Bhubaneswar-7, Dist. Khurda). In view of the fact that the applicant is going to superannuate within a period of 18 months, in the interest of justice, Respondent No.2 should ^{conclude} dispose of the disciplinary proceedings by an order within a period of two months from the date of receipt of a copy of this order. The learned counsel for the applicant has undertaken that the applicant will file a reply to the enquiry report within a period of one week from today.</p> <p>O.A. is disposed of. Order by DUSTI.</p> <p>Copy of this order be handed over to the learned Senior Standing Counsel for the Respondents Mr. Mohanty.</p> <p><i>(Signature)</i> Member (Admn.)</p> <p>For administration with stay.</p> <p>adis to 12.8.96.</p> <p>Bench, 3.8.96.</p> <p>Order no. 2, DT. 12.8.96</p> <p>A copy of Order along with the application may be sent to R-1 and 3 by Regd. Post and to R-2 by DUSTI Service and may be given to both counsels.</p> <p>Adis 16/8/96 P. S.O. (CJ)</p> <p>Order no. 2, DT. 12.8.96</p> <p>Copy of Order may be given to both counsels</p> <p>Adis C 27/8/96</p> <p>Received copy of order at 12.8.96 on behalf of Mr. Mohanty S. & C. 27/8/96</p> <p>Received copy of order dt. 12.8.96 on behalf of Mr. Mohanty S. & C. 27/8/96</p>